

**SPECIAL BENCH**

**ITEM NO.179**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**CA No.16/2022 IN CP No.35/ALD/2021**

**CORAM:**

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 18<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>PRADIP KUMAR RAIZADA V/S MAYA BUILDERS PVT LTD &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Aman Kumar Dwivedi, Adv. : *For the Petitioner & Res. in CA No.  
16/2022*

Sh. Krishna Dev Vyas, Adv. : *For the RoC*

**ORDER**

- 1. Ld. Counsel representing the petitioner as well as Ld. Counsel representing the RoC are present through VC.**
- 2. Ld. Counsel representing the ROC states that the copy of the application is not supplied to him, and therefore he seeks and is granted two weeks time to file its report in the case of CA No.16/2022.**
- 3. Let the copy of the application be supplied to the ROC within one week and thereafter, report be filed within a period of two weeks with advance copy to be supplied to the other side.**
- 4. Rejoinder if any required to be filed, may be filed within two weeks from the date of receipt of RoC report.**
- 5. The matter is adjourned for further hearing on 12<sup>th</sup> September, 2024 before the Regular Bench.**

**-Sd-**

**(Ashish Verma)  
Member (Technical)  
18<sup>th</sup> July, 2024**

**-Sd-**

**(Manni Sankariah Shanmuga Sundaram)  
Member (Judicial)**